## IN THE COURT OF THE ADDL. CHIEF METROPOLITAN MAGISTRATE,

TEES HAZARI, DELHI

Securities and Exchange Board of India, a statutory body established under the provisions of Securities and Exchange Board of India Act, 1992, having its Head Office at Mittal Court, B - Wing, 224 Nariman Point, Mumbai - 400 021 represented by its Legal Officer, Shri Sharad Bansode.

...Complainant

Vs.

- 1. Gold Waves Forest Ltd. a company incorporated under the provisions of Companies Act, 1956 and having its Office at sCO 50 - 51, Sec. 9 - D, Madhya Marg, Chandigarh.
- 2. Sh. Mann Singh, S/o Not known to the complainant; Occupation Director of the Accused No.1; resident of Vill. Dharampur, PO Pinjore, The. Kalka, Dist. Panchkula (HR)
- Sh. Ashfaq Chaudhary, S/o Not known to

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the complainant; Occupation Director of the Accused No.1; resident of H. No. 487, HMT Colony, Pinjore The. Kalka, Dist. Panchkula (HR)

4. Sh. Ranjeet Singh, S/o Not known to the complainant; Occupation Director of the Accused No.1; resident of Vill. Dharampur, PO Pinjore, The. Kalka, Dist. Panchkula (HR)

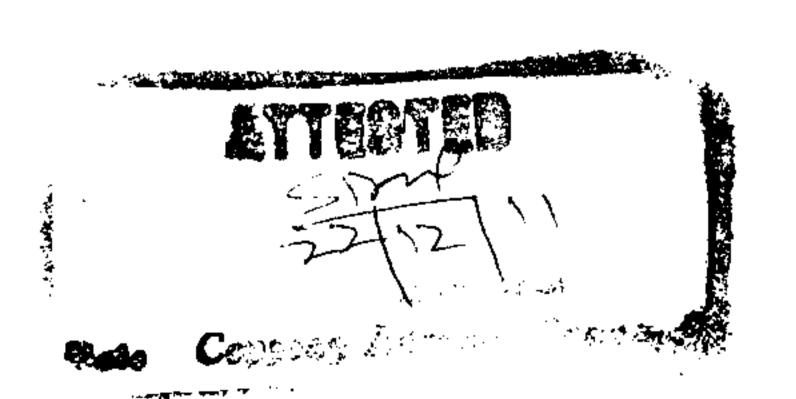
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...Accused

## COMPLAINT UNDER SECTION 190 and 200 OF THE CODE OF CRIMINAL PROCEDURE, 1973 READ WITH SEC. 24(1) AND 27 OF SECURITIES AND EXCHANGE BOARD OF INDIA ACT, 1992

It may please Your Honour:

1. The Complainant herein is working as Legal Officer with Securities and Exchange Board of India (hereinafter referred to as "SEBI") and is duly authorised to file this Complaint. Enclosed and marked as Annexure- "A" is a copy of the letter of authority dated March 5, 2001 issued by SEBI authorizing the complainant to file complaints on behalf of it. SEBI was established under the Securities and Exchange Board of India Act, 1992 for providing protection of the interests of investors in securities and to promote the development of and to regulate the securities markets and for matters connected therewith or incidental thereto.



## CC No. 101/2005

28.02.2008

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Present: Sh. Ashish Aggarwal, Advocate for SEBI

Accused nos. 2 to 4 are P.O.

Shri Manish Vashist is present, examined as CW.1. On request of Ld. Counsel for SEBI this file be consigned to record room under Section 299 Cr.P.C., 1973 with a liberty to it i.e. SEBI the complainant to get it reopened as and when the accused are arrested.

(PADAM KANT SAXENA)
ADDITIONAL SESSIONS JUDGE:
Delhi/28.02.2008

Office of The District & Services Judge
Delbi.
Certified to be Transaction one)
Authorised under Section Wildline
Indian Evidence Act 2008

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